



B.S. Abdur Rahman®  
**Crescent**  
Institute of Science & Technology  
Deemed to be University u/s 3 of the UGC Act, 1956

**CRESCENT**  
SCHOOL OF LAW



3<sup>rd</sup>

MOOT COURT SOCIETY  
CRESCENT SCHOOL OF LAW

# B S Abdur Rahman Memorial Moot Court Competition 2025

07-09 FEBRUARY 2025



**09 DEC 2024**

RELEASE OF BROCHURE ALONG  
WITH MOOT PROPOSITION

COMMENCEMENT OF  
REGISTRATION

**10 DEC 2024**

**15 JAN 2025**

LAST DATE FOR  
REGISTRATION

LAST DATE FOR SEEKING  
CLARIFICATIONS

**22 JAN 2025**

**27 JAN 2025**

RELEASE OF  
CLARIFICATIONS

SUBMISSION OF SOFT-  
COPY MEMORIALS

**31 JAN 2025**

**05 FEB 2025**

SUBMISSION OF HARD-  
COPY MEMORIALS

INAUGURAL CEREMONY  
AND DRAW OF LOTS

**07 FEB 2025**

**08 FEB 2025**

PRELIMINARY ROUNDS  
AND QUARTER FINALS

**09 FEB 2025**

SEMI FINALS, RESEARCHER TEST, FINALS  
AND VALEDICTORY CEREMONY

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## EVENT VENUE

# CRESCENT SCHOOL OF LAW

B. S. ABDUR RAHMAN CRESCENT INSTITUTE OF SCIENCE & TECHNOLOGY,  
G.S.T ROAD, VANDALUR, CHENNAI, TAMIL NADU – 600 048

# B.S. ABDUR RAHMAN CRESCENT INSTITUTE OF SCIENCE & TECHNOLOGY



The B. S. Abdur Rahman Crescent Institute of Science & Technology, located in Chennai, Tamil Nadu, is a renowned institution founded by the late Dr. B. S. Abdur Rahman. With over 40 years of excellence, the institution offers a wide range of academic programs across 12 schools, including 32 undergraduate programs, 25 postgraduate programs, and Ph.D. programs. It has established itself as a leader in higher education, known for its commitment to quality, security, and placement. The institution welcomes students from around the world and provides educational programs that equip them with the knowledge and skills

necessary to achieve their goals and succeed in their chosen fields. The institute fosters a culture of intellectual curiosity, challenges conventional thinking, and inspires a passion for learning. Its distinctive teaching methods encourage students and scholars to push their boundaries and excel both individually and collectively. The lush green campus and well-planned student life create an environment where students can thrive. The institution also offers unique clubs that promote student development, cultivate a sense of community, and support both personal and professional growth.

# CRESCENT SCHOOL OF LAW



The school is equipped with modern facilities, including campus-wide Wi-Fi, a state-of-the-art library, access to online resources, and smart classrooms, making it a vibrant academic hub. CSL encourages students to actively participate in extracurricular activities such as Moot Court, Legal Aid, Client Counselling, Community Outreach Programs, Trial Advocacy, Mediation Competitions, Arbitration Competitions, Mock Trials, and Seminars. In addition to teaching, the School imparts special skills relevant to students' professional pursuits and nurtures them into holistic individuals.

The Crescent School of Law (CSL) was established to produce law graduates with a strong understanding of legal principles and the skills to adapt to changes in the legal environment. Its goal is to prepare students to excel in their chosen fields and meet the growing demand for legal professionals in both mainstream and corporate sectors. CSL offers two undergraduate 5-year integrated courses: B.B.A. LL.B. (Hons.) and B.A. LL.B. (Hons.). Additionally, it offers a 2-year LL.M. program in Criminal Law and Ph.D. program in Law.



# MOOT COURT SOCIETY

**“Advocacy with Compassion, Change with Impact”**



The Moot Court Society (MCS) at CSL plays a key role in promoting and organizing mooting activities, providing students with practical exposure to the legal field. The MCS ensures that students have ample opportunities to engage in mooting and related activities, fostering a culture of excellence. Operating under a constitution that guarantees equal opportunities for all students, the MCS oversees all mooting events at CSL.

The society conducts workshops, training sessions, and mentoring programs focused on skills such as drafting and argumentation. Additionally, the society organizes both intra-level and inter-level Moot Court competitions, offering students the opportunity to participate in national and international events. Through these efforts, the MCS aims to nurture a pool of skilled mooters while upholding the highest standards of mooting excellence.

# INVITATION

3<sup>rd</sup>



MOOT COURT SOCIETY  
CRESCENT SCHOOL OF LAW

## BS Abdur Rahman Memorial Moot Court Competition 2025

The Crescent School of Law proudly announces the 3<sup>rd</sup> B.S. Abdur Rahman National Moot Court Competition, 2025, scheduled from 7th to 9th February 2025. The Moot Court Society of Crescent School of Law invites your esteemed institution to participate in the competition. We actively foster the comprehensive development of students through mooting and other co-curricular activities. This competition provides students with an opportunity to sharpen their practical legal skills and experience a simulated environment for aspiring lawyers.

We look forward to welcoming the participants from your institution and ensuring they have an intellectually rewarding experience.

# MOOT PROPOSITION

1. The Republic of Sparta is the third-largest democratic country in the world with 27 States and 3 Centrally Administered Units. As per the constitution of the country, it has a federal structure. The Constitution of the Republic of Sparta provides various Fundamental Rights, including the Right to Life under Article 21 of the Constitution, and several other Human Rights and Statutory Rights, which are at par with international conventions , including the Universal Declaration of Human Rights, among others. The Constitution also offers remedial measures for fundamental rights violations.

2. As part of its development initiatives, the Government has recently launched a major development project in the state Sundar Pradesh with the objective of making the country a strategic trade and logistics hub. The development initiatives include the construction of a transshipment port, an international airport, power plants, and residential complexes, inter alia.

3. The State of Sundar Pradesh has lush, evergreen rainforests and rich biodiversity, housing unique plants, animals, and vibrant marine life. Its coral reefs are among the most beautiful in the world, alive with colourful fish, sea turtles, and diverse coral formations. It is also known for its mangroves, which provide sanctuary to rare bird species and protect the coastline. It has beautiful beaches and clear blue lagoons surrounded by forests that are home to its indigenous tribes, adding further to its cultural richness. With its pristine landscapes and untouched ecosystems, Sundar Pradesh is a haven for nature lovers.



4. The government believes that the development project will bolster national security and improve infrastructure, thereby creating multiple job opportunities. However, the project has sparked significant legal and ethical controversies surrounding its environmental and social impacts in the region. Firstly, the indigenous Sundarese (local tribal) communities have raised concerns about displacement, disruption of traditional lifestyles, and environmental degradation of local areas that these communities have historically relied on for their sustenance and cultural practices. Representatives of these communities have voiced their reservations, alleging that the government did not conduct proper and adequate consultations with them. Furthermore, the communities fear that the influx of non-local workers and settlers will significantly threaten the preservation of their culture and social fabric. Additionally, local fishermen have been significantly restricted from their activities due to the development projects and are being displaced from beach areas, affecting their livelihoods. The adequate rehabilitation of these fishermen has not yet been formalized or clarified.

5. Secondly, the environmental concerns associated with these development initiatives cannot be ignored. The state of Sundar Pradesh is famous for its unique biodiversity, including endangered sea species, which significantly rely on its forests and beaches. Environmental groups argue that the project's Environmental Impact Assessment (EIA) did not sufficiently consider the effects of these developments on these species or explore less ecologically sensitive alternatives. Major concerns remain regarding deforestation, increased climate vulnerability, and potential harm to coastal and marine ecosystems vital to local biodiversity.

6. In response to these concerns, the Sundar Pradesh Preservation Society (SPPS), an NGO, the Sundar Pradesh Fishermen Welfare Organisation (SPFWO), and representatives of the Sundarese community have filed respective petitions before the High Court of Sundar Pradesh. A petition has also been filed in the Supreme Court of Sparta, which is set to hear all concerns by combining the issues raised in the different litigations. The petition before the Supreme Court argues that the project infringes upon fundamental rights, constitutional rights and legal principles meant to protect both indigenous populations and the environment. The Petitioners have invoked Articles 21, 29, and 48A of the Sparta Constitution, along with the Precautionary Principle and the Doctrine of Public Trust, to argue that the project violates their fundamental rights and duties.

7. The Supreme Court of Sparta has to decide on the following issues:

(i) Whether the approval of the development project violate the right to a clean and healthy environment and the right to livelihood of the local fishermen?

(ii) Whether the development project infringes upon the cultural rights of the Sundarese tribes, given the potential displacement (especially of the local fishermen) and cultural erosion.

(iii) Whether the Environmental Impact Assessment (EIA) was adequate, and whether the government violated the precautionary principle by not fully evaluating the potential risks to the state's ecosystem.

**Note:**

- The Laws of the Republic of Sparta are in pari materia with the laws of India.
- The Moot Proposition is strictly hypothetical.

# RULES & REGULATIONS

## 1. General Guidelines:

- The 3rd B. S. Abdur Rahman Memorial Moot Court Competition 2025 shall be held on **7th -9th Feb 2025**.
- The Organizing Committee(O.C) shall function as the point of contact, and any changes in the Rules of the Competition shall be notified by email to all the participating teams.
- The Competition shall be conducted by the rules mentioned herein.
- The email for all official correspondence for this Competition is:  
**mcs.csl@crescent.education**

## 2. Eligibility:

- The Competition shall be open to all bona fide law students who are enrolled in an undergraduate integrated 5-year L.L.B. programme or a 3-year L.L.B. programme recognised by the Bar Council of India. Each College/University/Institution shall be entitled to register only one team for the Competition.

## 3. Team Composition:

### 3.1.Three-Member Team:

- Each Team shall constitute a minimum of two members and a maximum of three members.
- Under no condition shall a team consisting of more than 3 members or less than 2 members be allowed to participate.
- No change in team composition shall be entertained after the formal registration.

### 3.2.Two-Member Team:

In the event, that a team consists of two members then such a team shall designate both members as speakers. Kindly identify one member as the researcher for the purpose of the Researcher Test.

# RULES & REGULATIONS

## 4. Registration :

- One Participant from the team is required to duly complete the Registration process by filling out the Google form, [Click Here](#) or Scan the QR below
- The Registration fee per team is **Rs. 3000**. This shall not be refunded in case of withdrawal or disqualification from the competition for any reason.
- All the required transactions are to be made to the account mentioned below,

### Payment Details

**Account Name:** Dean Crescent School of Law

**Account Number:** 165701000025314

**IFSC Code:** IOBA0001657

**Name of the Bank:** Indian Overseas Bank

**Branch:** Vandalur Branch (1657)

**Address:** Crescent Engineering College Campus, Seethakathi Estate, G. S. T. Road, Vandalur, Chennai - 600 048

### Registration Form



SCAN QR

- Last date for Registration is **15/01/2025 (11:59 pm)**. No further acknowledgement shall be given. Once registered, it is considered to be acknowledged.
- Every Team shall be allotted a code (Team Code) after the closure of the Registration.
- The details given in the Registration forms will be utilised for all purposes, including the certificates. Thus, it is incumbent upon the participants to ensure their names are given correctly.

## 5. Official Language :

- The official language of the Competition shall be English. Therefore, all Oral Rounds, including Memorials, shall be in English.

## 6. Dress Code :

- Male Participants: Black Blazer, White Shirt, Black Pants, with Black Tie and Black Formal Shoes.
- Female Participants: Black Blazer, White Shirt/Kurta, Black Pants, with Black Formal Shoes.

# RULES & REGULATIONS

## 7. Clarification :

- Teams may seek Clarifications on any matter including the Moot Problem via e-mail to [mcs.csl@crescent.education](mailto:mcs.csl@crescent.education) latest by **22/01/2025 (11:59 pm)** with the subject "Clarifications | 3rd BSAMMCC, 2025".
- All Clarifications (if any) shall be emailed to all Teams via their Team Representative/Point of Contact by **27/01/2025**.
- Any team can submit a maximum of 7 questions.
- As and when issued, the Clarifications become part of the Moot Proposition. The Organising committee reserves the right to reply or reject the Clarifications.

## 8. Memorial Submission :

### 8.1. Guidelines

- Each Team must prepare memorials for both sides (Appellant/Petitioner and Respondent).
- The memorial shall consist of the following mandatory heads:
  - Cover Page (Team Code; in the top right corner, name of the Competition, name of forum, filed under provisions, cause title and side of memorial)
  - Table of Contents
  - List of Abbreviations (Alphabetical Order)
  - Index of Authorities (Alphabetical Order)
  - Statement of Jurisdiction
  - Statement of Facts
  - Statement of Issues
  - Summary of Arguments (not exceeding 3 pages)
  - Pleadings/Arguments Advanced
  - Prayer/Relief Sought
- Font and Font Size (Headings): Times New Roman; Size 14
- Font and Font Size (Content): Times New Roman; Size 12
- Font and Font Size (Footnotes): Times New Roman; Size 10
- Line Spacing and Alignment: 1.5 and Justified
- Line Spacing and Alignment (Footnotes): 1.0 and Justified
- Margins: 1 inch on all sides of each page
- Citation: 20th Edition Bluebook
- Page Limit and Size: Maximum of 35 pages and A4 size only
- Page Numbers should be mentioned in the bottom right corner of the page.

# RULES & REGULATIONS

- The file name of the memorials shall be “TeamCode – Appellant/Petitioner” and “Team Code – Respondents”.
- Appellant/Petitioner memorials are required to have a **BLUE** cover page and Respondent memorials are required to have a **RED** cover page.
- The memorials shall not contain any form of identification apart from the team code on the upper right corner of the cover page. If any such identification, mark, symbol, etc. which has the effect of identifying the team is found on the memorial, then it shall result in instant disqualification.
- A penalty of 1 mark per violation per side shall be levied in case of non-adherence with the aforementioned guidelines for formatting correctly.

## 8.2. Soft Copy Submission

- The soft copies of the memorial from each side should positively reach the O.C. at **mcs.csl@crecent.education** by **31/01/2025 (11:59 pm)**.
- The subject of the mail shall be “Team Code – Memorial Submission”.
- Memorials shall be sent as an attachment with the mail in the form of a single file for each side of the memorial in a PDF file.
- The name of the file for the memorial shall be allocated team number followed by the first letter of the side represented, an ‘R’ for the Respondent, an ‘A’ for the Appellant, a ‘P’ for the Petitioners. For instance, the Memorial for Team 01 shall be named as follows: ‘TO1R’ for the Respondent Memorial, ‘TO1A’ for the Appellant Memorial ‘TO1P’ for the Petitioner Memorial.
- If any soft copy that is sent cannot be opened by reason of some virus or other reason, the submission will not be valid.
- A penalty of 1 mark per hour per side shall be deducted in case of delay in the submission of a soft copy of the memorial.

## 8.3. Hard Copy Submission

- Seven copies of memorial for each side (Appellant/Petitioner and Respondent) i.e., a total of 14 memorial hard copies with soft binding (Spiral Binding is strictly not accepted) Registration form, Authority letter, Undertaking of Disciplinary Responsibility, Payment proof(Screenshot) and Registration payment details (signed & sealed by the authority) should reach the following address by post, latest by **05/02/2025**.

**The Moot Court Society, Crescent School of Law, MS Block  
B. S. Abdur Rahman Crescent Institute of Science & Technology,  
G.S.T Road, Vandalur, Chennai, Tamil Nadu – 600 048**

**Note: It is the responsibility of the team to ensure that the hard copies reach within the given date. Any delay in the submission of hard copies, for any reason whatsoever, will not be entertained.**

# RULES & REGULATIONS

- Contents of the Post: 14 Memorials (7 Appellants/Petitioners and 7 Respondents) and a Cover Letter (stating the details of the team along with the name of the college/university they represent).
- The team is responsible for ensuring that all hard copies are submitted by the specified deadline.
- The contents of the hard copies of the memorial must be the same as that of the soft copies of memorials sent by the team.
- The hard copy of the memorials shall be printed on both sides.
- A penalty of 1 mark per day per side shall be deducted in case of delay in the submission of hard copy of the memorial.

## 8.4. Assessment of Memorial

S.NO.	PARTICULARS	MARK ALLOTMENT
1	Knowledge of Law and Research	20 MARKS
2	Incorporation of Facts with Law	20 MARKS
3	Lucidity and Organization of Arguments	20 MARKS
4	Proper use of Citations and Resources	15 MARKS
5	Concise and Viable Alternative Arguments	15 MARKS
6	Style of Presentation of Memorial	10 MARKS
<b>TOTAL</b>		<b>100 MARKS</b>

# RULES & REGULATIONS

## 9. Oral Round :

### 9.1. Preliminary Round

- The match-up of teams in Preliminary Rounds shall be determined on the basis of the draw of lots. The draw of lots shall take place on **07/02/2025**.
- Each Team shall argue both sides (Appellant/Petitioner and Respondent).
- The Team is allotted 30 minutes. The timing can be divided between speakers as per their wishes. However, they must leave 5 minutes out of the total 30 minutes for rebuttal/sur-rebuttal as the case may be.
- Non-adherence to time may result in the deduction of marks.
- Before the beginning of the Oral Rounds, the Team must inform their respective court officers regarding the time allocation between themselves and the time reserved for rebuttal/sur rebuttal in accordance with the rules presented above.
- The allotment of extra time shall be at the discretion of the judges.
- As per the highest aggregate score of the Team, to be computed from Score of Speaker 1 and Score of Speaker 2. The top 8 highest-ranking Teams shall advance to the Quarter Finals.
- The results of the Preliminary Rounds shall be declared soon after the conclusion of both the Preliminary Rounds.
- No Team shall face each other more than once in the Preliminary Rounds. Likewise, no Team will face the same bench twice.
- The decision of the judges shall be final.

### 9.2. Quarter-Final Round

- Top 8 Teams from the Preliminary Rounds shall qualify for the Quarter Finals.
- The Team shall argue only one side that shall be decided by way of the draw of lots.
- The Quarter Finals shall be a knock-out round.
- The win-loss shall be decided on the basis of the aggregate speaker score. The top 4 Teams with the higher aggregate score shall proceed to the Semi-Final round.
- Each Team shall get a total of 30 minutes to present their case. This time will include rebuttal/surrebuttal time as the case may be.
- Non-adherence to time may result in the deduction of marks.

### 9.3. Semi-Final Round

- Top 4 Teams from the Quarter Finals Rounds shall qualify for the Semi-Finals.
- The Semi-Final shall be a knock-out round.
- The Team shall argue only one side in the semi-finals. The side of the team shall be decided by way of the draw of lots.
- Each team shall get a total of 30 minutes to present their case.



# RULES & REGULATIONS

- The win-loss shall be decided based on the aggregate speaker score. The 2 Teams with the higher aggregate score shall proceed to the Final round.
- Non-adherence to time may result in the deduction of marks.

## 9.4. Final

- In the final rounds, the win-loss shall be decided based on the aggregate speaker score. Each team shall get a total of 40 minutes to present their case. This time will include rebuttal and surrebuttal time.
- Non-adherence to time may result in the deduction of marks.

**AT ANY STAGE OF THE COMPETITION, THE O.C IS UNDER NO OBLIGATION TO DISCLOSE INDIVIDUAL SCORECARDS TO ANY TEAM, EVEN UPON REQUEST.**

## 9.5. Assessment of Oral Round

In all the above-mentioned rounds, the same assessment scheme shall be implemented

S.NO.	PARTICULARS	MARK ALLOTMENT
1	Knowledge of Law and Research	20 MARKS
2	Incorporation of Facts with Law	20 MARKS
3	Lucidity and Organization of Arguments	20 MARKS
4	Proper use of Citations and Resources	15 MARKS
5	Concise and Viable Alternative Arguments	15 MARKS
6	Style of Presentation of Memorial	10 MARKS
<b>TOTAL</b>		<b>100 MARKS</b>

## 10. Compendium :

- The Teams shall carry a compendium with them, which shall include all the materials referred to in the memorial.
- This can be submitted to the court officers before that particular round begins.

## 11. Scouting and Electronic Gadgets: :

- Teams will not be allowed to observe any other oral rounds of teams except for the Semi-Finals and Finals. Scouting in any form including the use of electronic gadgets during the oral pleadings shall lead to direct disqualification of both the team

# RULES & REGULATIONS

## 12. Researcher's Test :

- The identified researcher during the formal registration shall take the researcher's test, to be conducted on **09/02/2025**.
- Participating in Researcher's Test is mandatory for all the Teams and failure to participate may lead to disqualification of the team.
- The duration of the Test shall be 1 hour.
- The objective of the Test is to test the knowledge of the moot problem and the application of relevant laws.
- The Test format is written and may include very short answer type question and descriptive type of questions, for 100 marks.
- Scouting of any other Team member for the Researcher Test shall lead to direct disqualification of both teams

## 13. Valedictory Ceremony :

- The valedictory ceremony will mark the closure of the Competition which is to be conducted on **09/02/2025**.

### 13.1.Reward

- Certificate of Merit shall be given to Semi-Finalists.
- Certificate of Recognition shall be given to QuarterFinalists.
- Certificate of Participation shall be given to all the participants except for the Finalists of any rounds.

### 13.2.Awards

Winners	Trophy + 60,000/-
Runner Up	Trophy + 35,000/-
Best Speaker Male	Trophy + 15,000/-
Best Speaker Female	Trophy + 15,000/-
Best Memorial	Trophy + 12,500/-
Best Researcher	Trophy + 12,500/-

# RULES & REGULATIONS

- Best Speaker shall be determined as per the highest score of the speaker allotted in the Preliminary Round.
- Best Memorial shall be determined as per the highest score of the memorials during the Memorial Assessment.
- Best Researcher shall be determined as per the highest score of the researcher during the Researcher Test.
- Certificate of Achievement shall be given to all the above-mentioned awardees.
- **The Organising Committee will issue the cash prize through Cheque**

## 14. Miscellaneous :

- The O.C reserves the sole right to publish and disseminate memorials submitted to and for the Competition. The memorial shall be attributed to the relevant institution and participants during such publication and dissemination. Submission of the memorial in this Moot shall constitute consent to such publication and dissemination.
- **Amendments:** The Rules mentioned herein are not exhaustive. The O.C reserves the right to alter, amend or add to the Rules mentioned herein at any point in time. All decisions made by O.C in case of any disputes, doubts, or related issues shall be final and binding. Imposition of all penalties, including disqualification, rests solely with the O.C in case of failure to comply with the rules mentioned herein
- Any audio or video recording of oral pleadings by any team is prohibited.
- If a Team believes that the Rules of the Competition have been violated at any stage of the Competition, the Team shall, within half an hour after the completion of the round in which the alleged violation has occurred, register a complaint with the Student Convenors of the Competition.
- **Dispute Resolution:** Any grievance raised by the participants shall be addressed at the sole discretion of the O.C. The decision made by the O.C will be final and binding.

# ACCOMMODATION

- For teams opting for accommodation, kindly fill out the [Google Form](#). The Organizing Committee (O.C) will reach out to the teams with the accommodation plan and other relevant details.
- Teams requiring accommodation are requested to share their travel itinerary.
- Transportation, if needed, will be provided from the place of accommodation to Crescent University. Accommodation will be provided for the team from **07/02/2025 to 09/02/2025**.
- Please note: Teams travelling from outside Chennai must arrange their own accommodation for 6th February 2025 as we will not provide accommodation on that day. However, we are happy to assist by suggesting nearby accommodation options at Crescent School of Law if needed.
- Accommodation Form: [Click here](#)
- An additional fee of **₹4000/-** is to be paid by each teams seeking accommodation. The payment can be made to the following account details:

## Payment Details

**Account Name:** Dean Crescent School of Law  
**Account Number:** 165701000025314  
**IFSC Code:** IOBA0001657  
**Name of the Bank:** Indian Overseas Bank  
**Branch:** Vandalur Branch (1657)  
**Address:** Crescent Engineering College Campus, Seethakathi Estate, G. S. T. Road, Vandalur, Chennai - 600 048

## Accommodation Form



SCAN QR

# REGISTRATION PROCESS CHART

PAYMENT OF REGISTRATION FEE



FILL REQUIRED FORMS:

- Authority Letter
- Registration Form
- Registration Payment Details
- Travel and Accommodation Form
- Undertaking of Disciplinary Responsibility  
(Sealed and Signed by Authority)



COMPLETE GOOGLE FORM REGISTRATION  
(UPLOAD ALL REQUIRED DOCUMENTS)



SEND THE SOFT COPY OF THE MEMORIAL



SEND HARD COPY OF MEMORIAL ALONG WITH:

- Authority Letter
- Registration Form
- Registration Payment Details
- Travel and Accommodation Form
- Undertaking of Disciplinary Responsibility  
(Sealed and Signed by Authority)

## AUTHORITY LETTER

To  
The Dean,  
Crescent School of Law,  
B.S. Abdur Rahman Crescent Institute of Science and Technology,  
Vandalur, Chennai, Tamil Nadu.

Sir,

I hereby nominate the following students of our College whose details are given in the enclosed Registration Form to represent our College in the 3rd B S Abdur Rahman Memorial Moot Court Competition, 2025 conducted by your College on 7th to 9th February 2025. These students are the bona fide students of our College.

Date:

(Seal and Signature of Head of the Institution)

From:

Encl.:

1. Registration Form.
2. Registration Payment Details.
3. Travel and Accommodation Form
4. Undertaking of Disciplinary Responsibility.

# REGISTRATION FORM

## TEAM DETAILS

### Speaker 1

Name		<b>Please Paste a Self-Attested Recent Passport Size Photograph</b>
Gender		
Semester/Year		
Contact No.		
Email		

### Speaker 2

Name		<b>Please Paste a Self-Attested Recent Passport Size Photograph</b>
Gender		
Semester/Year		
Contact No.		
Email		

### Researcher

Name		<b>Please Paste a Self-Attested Recent Passport Size Photograph</b>
Gender		
Semester/Year		
Contact No.		
Email		

## REGISTRATION PAYMENT DETAILS

1. Name of the Remitting College:

2. Name of the Remitting Person:

3. Date of Remitting:

4. Amount Remitted: Rs.3000

5. Mode of Remitting:

6. Name of the Remitting Bank:

7. Account from which Remitted:

8. Transaction ID:

Date:

(Seal and Signature of Head of the Institution)



# TRAVEL AND ACCOMMODATION FORM

Name of Institution: \_\_\_\_\_

Address: \_\_\_\_\_

\_\_\_\_\_

## • ARRIVAL DETAILS

No	Name of Participant	Date and Time of Arrival	Mode of Arrival	Train No./ Flight No./ Bus No.	Other Details/ Remarks (if any)
1					
2					
3					

## • DEPARTURE DETAILS

No	Name of Participant	Date and Time of Departure	Mode of Departure	Train No./ Flight No./ Bus No.	Other Details/ Remarks (if any)
1					
2					
3					

## • Accommodation Details:

Accommodation and Hospitality Facility Required:  YES/NO

If Yes, then:

1. Number of Male Members:

2. Number of Female Member:

(Seal and Signature of Head of the Institution)

## UNDERTAKING OF DISCIPLINARY RESPONSIBILITY

Date:

To,  
The Organizing Committee,  
3rd B S Abdur Rahman Memorial Moot Court Competition, 2025  
Crescent School of Law  
B S Abdur Rahman Crescent Institute of Science and Technology, Chennai, Tamilnadu.

We, the undersigned, representing  
.....,  
hereby undertake and affirm the following:

We acknowledge that all students representing our institution at the 3rd B S Abdur Rahman Memorial Moot Court Competition, 2025 organized by Crescent School of Law, B S Abdur Rahman Crescent Institute of Science and Technology, Chennai are expected to adhere strictly to the rules and code of conduct laid down by the host institution.

In the event that any of our students are found to be involved in any form of indisciplinary activity during the competition, we fully authorize Crescent School of Law, B S Abdur Rahman Crescent Institute of Science and Technology, Chennai to take any appropriate action against the concerned students as deemed necessary.

Upon notification of such incidents, our institution will immediately initiate internal disciplinary proceedings against the involved students in accordance with our rules and regulations.

We understand that this undertaking is binding, and we take full responsibility for the conduct of our students during their participation in the competition.

Authorized Signatory  
Name with Designation  
Contact Information  
Email ID

Seal/Stamp of the Institution

# CONTACT US

## Registration Committee

### Ms.J.Taskeen

SECRETARY, MOOT COURT SOCIETY, CSL.

Ph: +91 90032 57701 (E)(H)

### Ms.Varshini NK

SR. EXECUTIVE, MOOT COURT SOCIETY, CSL.

Ph: +91 90805 57175 (E)(T)

### Ms.T. Gayathri

SECRETARY, MOOT COURT SOCIETY, CSL.

Ph: +91 73583 51954 (E)(T)

### Mr.Shaik Shahad Salahuddin

SR. EXECUTIVE, MOOT COURT SOCIETY, CSL.

Ph: +91 82600 86008(E)(H)(T)

### Ms.Adirai Aysha

EXECUTIVE, MOOT COURT SOCIETY, CSL.

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## Accommodation Committee

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